

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.584/MP/2020 along with IA Nos. 30/2022 and 116/2025

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for adjudication of the issues arising out of the Power Supply Agreement (PSA) dated 26.12.2014 for supply of 100 MW and Power Sale Agreement dated 31.12.2014 for supply of 115 MW of power to Kerala State Electricity Board Ltd.

Petitioner : Jhabua Power Limited (JPL)

Respondent : Kerala State Electricity Board Limited (KSEBL)

Date of Hearing : **22.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, JPL
Ms. Harsha V Rao, Advocate, JPL
Ms. Aishwarya Subramani, Advocate, JPL
Shri Prabhas Bajaj, Advocate, KSEBL
Shri Rishabh Yadav, Advocate, KSEBL

Record of Proceedings

At the outset, the learned counsel for the Petitioner, while pointing out that an advance copy of the Respondent/KSEBL's reply has been received only today, sought three weeks' time to file a rejoinder thereto.

2. The learned counsel for the Respondent/KSEBL sought liberty to file/upload the reply on the e-filing portal.
3. Considering the above, the Commission permitted the Respondent/KSEBL to file/upload its reply within two days. The Petitioner was also permitted to file its rejoinder within three weeks.
4. The Petition, along with IAs, will be listed for hearing on **17.9.2026**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

